

the Central Project is located. The National Thermal Power Corporation has not experienced any difficulty in making recruitment according to these directives for their Ramagundam Super Thermal Power Station. Even for posts in the supervisory categories, NTPC expects to largely recruit people from Andhra Pradesh. As far as the executive and managerial posts are concerned, these are filled either through recruitment on an All-India basis or by transfer from within the organisation as is the case in all multi-unit public sector undertakings of the Government of India. The National Thermal Power Corporation anticipates the requirement of approximately 3200 persons in various categories in the Ramagundam STPS of which the details are given below:

Executives	480
Supervisory	320
Non-supervisory	
Technical	2200
Non-supervisory non-technical	200

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TOTAL	3200
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The creation and augmentation of facilities for technical education is the responsibility of the State Government though proposals for opening new technical institutions require the approval of the All India Council for Technical Education of the Ministry of Education, Government of India. The financial provisions

for this purpose have, however, to be made by the State Government within their own plan.

### Irregularities in the Voters' List of West Bengal

1651. SHRI RAMANAND  
YADAV:  
SHRIMATI AMARJIT  
KAUR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that representatives of the Congress (I), the Congress (S) and the S.U.C.I. of West Bengal met the Secretary to the Chief Election Commissioner and referred to Complaints of approximately 8,00,000 alleged irregularities in voters' list relating to about 100 assembly constituencies which they have submitted to the Chief Electoral Officer and the registering authorities for verification;

(b) whether it is a fact that a complaint was sent to the Election Commission that the officials of Chief Electrical Officer, West Bengal were not cooperating with the parties who want to verify the numbers whose names find place in the electoral roll, although they are non-existent; and

(c) if the answers of the parts (a) and (b) above are in the affirmative, what action Government propose to take to remedy the situation?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b) S/Shri Anand Gopal Mukherji, M.P. President of the ad hoc Committee of Indian National Congress, West Bengal; Bhola Nath Sen. Leader of Legislative Party of Indian National Congress, West Bengal, Priya Ranjan Das Munshi Saugat Rai, Pradip Bhattacharjee. Leader of the Congress (S) in West Bengal met the Chief

Election Commissioner on 8th January, 1982 and made complaints urging that a systematic manipulation had been done in the preparation of electoral rolls and that the electoral rolls of all the constituencies in West Bengal were defective. They pleaded for the extension of time for filing claims and objections and for furnishing to the Commission the lists of specific cases of irregularities.

The Chief Election Commissioner pointed out to the representationists that only specific complaints should be made to him and that too after exhausting the remedies provided under the law by filing claims and objections before the Electoral Registration Officers concerned. Moreover the specific complaints should be based on the electoral rolls as finally published on 31st December, 1981, which were re-published on 1st January, 1982 in connection with the summary revision of electoral rolls with reference to 1st January, 1982 as the qualifying date.

The representationists informed the Commission that copies of the specific complaints had been furnished to the Electoral Registration Officers and the Chief Electoral Officer, West Bengal and it was only for the information of the Commission that copies of such complaints were being forwarded to the Commission.

The Commission has stated that no specific complaint was received by it. Some complaints of general nature about the partiality of the persons engaged on enumeration/election work in the Election Department of the State Government were however received. As the complaints were not specific, no action could be taken by the Election Commission.

The draft electoral rolls were published in the offices of the

Electoral Registration Officers concerned and in the polling booths for verification by the individuals and copies thereof were supplied to the political parties for verification.

(c) Under article 324(1) of the Constitution, the superintendence, direction and control of the preparation of electoral rolls for and the conduct of all elections to Parliament and to the Legislature of every State vests in the Election Commission. The question of taking any action by the Government in the matter does not arise.

सी० सी० एल० द्वारा भूमि अर्जन

1652. श्री धूलेश्वर सीणा : क्या ऊर्जा मंत्रो 7 दिसम्बर, 1981 को राज्य सभा में अंतरांगिक प्रश्न 1362 के दिये गये उत्तर को देखेंगे और यह बताने को कृपा करेंगे कि :

(क) कितने व्यक्तियों को जमीन ली गई थी और उनमें से अनुसूचित जातियों, अनुसूचित जनजातियों और पिछड़े वर्गों के लोगों की संख्या कितनी-कितनी थी; कितने लोग भूमिहीन हो गये थे और उन भूमिहीनों में से कितने लोगों को अभी तक कोई नौकरी नहीं दी गई है;

(ख) किसानों को 38,28,316.12 रुपये का जो भुगतान नहीं किया गया है उसके क्या कारण हैं और क्या उन्हें उक्त राशि पर कोई ब्याज अदा किया जाएगा; और

(ग) क्या यह सच है कि किसानों को किये गये मुआवजे के भुगतान में काफी गोल-माल है और अनेकों असली लोग इस भुगतान से वंचित रह गये हैं तथा उनके बजाय अनेक बाह्य के लोगों ने उनकी राशि ले ली है?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्रो (श्री नार्गी शंकर मिश्र) : (क)